NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH-I, CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23.12.2020 at 2.30 P.M THROUGH VIDEO CONFERENCING

PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL) SHRI ANIL KUMAR B, MEMBER (TECHNICAL)

APPLICATION NUMBER	:
PETITION NUMBER	: IBA/368/2020
NAME OF THE APPLICANT	: Corporation bank
NAME OF THE RESPONDENT	: Arjun Ply And Veneers Pvt Ltd
UNDER SECTION	: 7 of IBC,2016

IBA/368/2020

<u>ORDER</u>

Learned Counsel for Financial Creditor Mr. Somasundar N. is present through video conferencing platform. On behalf of the Corporate Debtor, upon receipt of the notice the Corporate Debtor is represented by one Mr. Srikanth Raj Garia, Manager (Accounts).

Upon a query posed by this Tribunal whether he is authorized by the Board to represent the Company, Mr. Srikanth Raj Garia represents that the resolution authorizing him to appear before this Tribunal on behalf of the Corporate Debtor shall be duly produced. Further representative of the Corporate Debtor seeks for some time to file the reply to the Petition.

Let the reply be filed within a period of three weeks from today.

In the meanwhile, Learned Counsel for the Petitioner represents that since the Corporation Bank which had initially filed this Petition before this Tribunal but presently merged with the Union Bank of India with effect from 01.04.2020 and hence an application seeking amendment has been moved in SR No.1228 filed on 11.11.2020. However, the said Application has not been posted today and in the circumstances we are unable to consider the said Application seeking the amendment to the cause title.



Let the **Registry** duly number this SR No.1228 filed on 11.11.2020, if otherwise in order, and post the said Application (**SR No.1228 filed on 11.11.2020**) also along with this Petition (**IBA/368/2020**) on the next date of hearing which is fixed on **25.01.2021**.

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-SD-(ANIL KUMAR B) MEMBER (TECHNICAL)

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